

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**MA No.2891/2017 In  
O.A No.2739/2017**

**Reserved On:04.07.2018  
Pronounced on:10.07.2018**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Ex.Ct. Arjun Lal ....Applicant

(By Advocate:Shri U. Srivastava)

Versus

Govt. of NCT of Delhi and Others ...Respondents

(By Advocate: Shri Amit Sinha with Shri Vaibhav Pratap Singh)

**ORDER**

**By Mr. V. Ajay Kumar, Member (J)**

Heard both sides and perused the pleadings.

2. In the circumstances and for the reasons mentioned therein and in the interest of justice and that condonation of delay does not affect the rights of any other individual adversely, the delay is condoned and the MA is allowed.
3. Issue notice in the OA to the respondents on 27.08.2018 before the Registrar's court for completion of pleadings.

**(PRAVEEN MAHAJAN)  
MEMBER (A)**

**(V. AJAY KUMAR)  
MEMBER (J)**

RKS